## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-97/(ND)/2017

In the matter of

Planetcast Media Services Ltd

....PETITIONER

Vs.

Real Media Impact (P) Limited

... RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. PK Mittal, Advocate

Ms. Nibruti Samal, Advocate

For the Respondent/Corporate Debtor: -

## <u>ORDER</u>

Learned Counsel for the petitioner is present. In relation to the Section – 8 notice under IBC, 2016, Ld. Counsel for the petitioner represents that the same has been dispatched on 28.6.2017 by 'Post' as well as by Courier and in relation to the same, the dispatch receipt has been enclosed at page 189 of the typed set of documents. Further, Ld. Counsel for the petitioner also points out at page 183 and 184 about the delivery by way of sending consignment has also been enclosed. Perusal of the same shows that in relation to notice sent by on 29.6.2017 endorsement is "Item of delivery attempted, unclaimed" and in relation to the Tracking report issued by the DTDC Courier, the endorsement is disclosed as "Company shifted". However, Ld. Counsel for the petitioner represents that the consignment sent by post has been delivered and he seeks some time to obtain the confirmation from the Post Master.

Taking into consideration the said representation, a week's time is granted for the said purpose.

Post the matter on 22.2.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 01.2.2018